

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT.**

**(ORDERS BY THE GOVERNOR)**

**NOTIFICATION.**

Dated Shillong, the 13<sup>th</sup> July, 2017.

No. LJ (A) 3/2014/Pt./11- In exercise of the powers conferred under sub-section (1) of Section 32 of the Protection of Children from Sexual Offences Act, 2012 the Governor of Meghalaya is pleased to appoint Smti S.D. Sangma, Advocate for East Garo Hills, Williamnagar as the Special Public Prosecutor for the purpose of the aforesaid Act with immediate effect and until further orders.

Sd/-

(A.K. Sangma)

Joint Secretary to the Government of Meghalaya,  
Law Department.

Memo No. LJ (A) 3/2014/Pt./11 -A,

Dated Shillong, the 13<sup>th</sup> July, 2017.

Copy forwarded to: -

1. The Advocate General, High Court of Meghalaya, Shillong/Additional Advocate General Meghalaya, High Court of Meghalaya, Shillong.
2. The Registrar General, High Court of Meghalaya, Shillong.
3. The Deputy Commissioner, East Garo Hills, Williamnagar, North Garo Hills, Resubelpara.
4. The District & Sessions Judges, East Garo Hills, Williamnagar, North Garo Hills, Resubelpara.
5. The Superintendent of Police, East Garo Hills, Williamnagar, North Garo Hills, Resubelpara.
6. Public Prosecutors, East Garo Hills, Williamnagar and North Garo Hills, Resubelpara.
7. Smti S.D. Sangma, Advocate, East Garo Hills, Williamnagar.
8. Guard file.

By order etc.,

  
Joint Secretary to the Government of Meghalaya,  
Law Department.

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